

were lost in these accidents. In all cases of accidents, Board of Inquiry (BoI) is set up to determine the cause and identify the officials responsible. In majority of the cases, the BoI is complete. 42 officers/sailors have been held responsible in such cases. Disciplinary action has already been taken against 32 officers/sailors.

Agreement with Japan on defence aircraft purchase

512. SHRI K. SOMAPRASAD: Will the Minister of DEFENCE be pleased to state:

(a) whether any agreement has been signed with Japan to buy aircraft for the use of Navy and Coast Guard, if so, the details thereof;

(b) what are the decisions taken by Defence Acquisition Council in its last meeting; and

(c) what is the unit price of an aircraft offered by Japan?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir.

(b) There is no accord of Acceptance of Necessity (AoN) by Defence Acquisition Council for purchase of aircraft from Japan.

(c) Does not arise in view of (a) above.

Bank account for accepting donations

513. SHRI ANUBHAV MOHANTY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there is an Army Welfare and Battle Casualty Bank account in the Canara Bank through which the Army Welfare Organisation is accepting donations;

(b) if so, whether that account has been notified through Gazette notification and, if not, why; and

(c) how much donations has been received through that account and how much of that has been spent and for what purposes?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) No, Sir. However, an account bearing No. 90552010165915 under the name of Army Welfare Fund Battle Casualties has been opened in the Syndicate Bank, South Block, Defence HQ, New Delhi-110011.

(b) and (c) Question do not arise.